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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH,
ALLAHABAD**

ORIGINAL APPLICATION NO. 772 OF 2007

ALLAHABAD THIS THE 05 DAY OF NOVEMBER, 2007

HON'BLE MR. SHAILENDRA PANDEY, MEMBER-A

Trigunand Mishra, S/o Sri Kailash Mishra, R/o Bijapur Jhangtaur, District Deoria, at present working as TCM-III N.E.R., District Mau.

.....Applicant

(By Advocate Shri K.K. Srivastava)

V E R S U S

1. Union of India through its General Manager, N.E.R., Gorakhpur.
2. Chief Medical Superintendent, N.E.R., Varanasi.
3. D.R.M., Varanasi, N.E.R., Varanasi.

.....Respondents

(By Advocate: Sri P.N. Rai)

O R D E R

Sri Pankaj Srivastava appearing on behalf of Sri K.K. Srivastava, counsel for the applicant has stated that the applicant has made a representation to the department on 8.1.2007 (Annexure-2) and has requested that direction may be issued to the respondents to consider his representation at an early date.

2. In view of the above, the respondents are directed to consider the application in accordance with rules and dispose of the same by passing a

(4)

reasoned and speaking order within a period of three months from the date of receipt of certified copy of this order. With this, the O.A. stands disposed of with no order as to costs.


MEMBER-A

GIRISH/-